**HIGH COURT FOR THE STATE OF TELANGANA**
**AT HYDERABAD**

MONDAY ,THE FOURTEENTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL**
**AND**
**THE HONOURABLE SMT JUSTICE RENUKA YARA**

**WRIT APPEAL NO: 729 OF 2025**

Writ Appeal under clause 15 of the Letters Patent Appeal preferred against the order dated 03/07/2025 in the W P No 8094 of 2025. on the file of the High Court.

**Between:**

1. Neerati Ravinder, S/o. Narayana, Age- 43, Occ. Agriculture, R/o. 3-38, Agarmiya guda (V), Kandukur (M), Rangareddy (Dt), Telangana-501359
2. NeeratiSreeramulu, S/o. Neerati Jangaiah, Age. 48 years, Occ. Agriculture, R/o. 5-45,Kandukur, Agarmiyaguda, Rangareddi, Telangana - 501359
3. Palle Chandrakala, D/o. Palle Ajay Kumar, Age- 39 years, Occ. Agriculture, R/o.3-13-222,Rajiv Gandhi Nagar, Mansoorabad, Hayathnagar mandal, Rangareddy, Telangana-500068
4. D. Shailaja, W/o. D.Sudhakar Reddy, Age-47 years, Occ. Agriculture, R/o. Plot No 48, H.No. 7-240, Road No.8, Sri Shakti Nagar Colony, Jillelaguda, Meerpet, Hyd-500097
5. Boinapally Srilatha, W/o. B.Jagan Mohan Rao, Age. 47 years, Occ. Agriculture, R/o. Plot no. 30, Sairamnagar, Vaishalinagar (post), Hyderabad - 500 079
6. Kalvakol Prashanth Reddy, S/o. Kalvakol Srinivas Reddy, Age 39 years, Occ. Agriculture, R/o. 7-4, Kongarakalan, Ibrahimpatnam) Rangareddy, Telangana-501510
7. Koshika Yadaiah, S/o. K Mallaiah, Age. 55 years, Occ. Agriculture, R/o. H.No-1-132, Kongarakalan, Ibrahimpatnam, Rangareddy, Telangana-501510
8. Neerati Narayana, S/o. Papaiah, Age. 64 years, Occ. Agriculture, R/o. 3-38, Agarmiyaguda(V), Kandukur(M), Rangareddy(Dt), Telangana-501359
9. NeeratiBharathamma, W/o. NeeratiRangayya, Age. 40, R/o. No.75, Agarmiyaguda, Lemoor, Kandukur(M), Rangareddy (Dt), Telangana -501359
10. Silpa Real Value Properties, Represented by B. Partha Sarathi Reddy, S/o. B.Venkateswara Reddy, Age. 44 years,Occ. Business, R/o. No 155 and 156, Road No.2, Mythri Nagar, Madinaguda, Hyderabad-49

**...APPELLANTS**

**AND**

1. State of Telangana, Rep by its Principal Secretary Municipal Administration and Urban Development Dept., Dr. B.R. Ambedkar Telangana Secretariat, Hyderabad
2. Hyderabad Metropolitan Development Authority, Represented by its Metropolitan Commissioner, Ameerpet, Hyderabad.

3. Hyderabad Growth Corridor Limited, Rep. by its Chief General Manager (T), HGCL Office Building, 2nd Floor, Kajaguda Road, Adjacent to ORR, Nanakramguda-500104
4. District Collector, Rangareddy District, Integrated Collectorate Complex, Kongara Kalan, Rangareddy

...RESPONDENTS

**IA NO: 2 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dt.03.07.2025 passed by learned Single Judge in W.P.No.8094 of 2025

**Counsel for the Appellants: SRI. CH. RAVI KUMAR**

**Counsel for the Respondent No.1 : GP FOR MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT**

**Counsel for the Respondent Nos. 2&3: SRI TERA RAJINIKATNH REDDY, ADDITIONAL ADVOCATE GENERAL REP SRI V. NARASIMHA GOUD, SC FOR HMDA**

**Counsel for the Respondent No.4: SRI MURALIDHAR REDDY KATRAM, GP FOR REVENUE**

**The Court made the following: ORDER**

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL**
**AND**
**THE HON'BLE SMT. JUSTICE RENUKA YARA**

**WRIT APPEAL No.729 of 2025**

**JUDGMENT** *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri CH. Ravi Kumar, learned counsel for the appellants; Sri E. Venkata Reddy, learned Government Pleader for Municipal Administration and Urban Development, for respondent No.1; Sri Tera Rajinikanth Reddy, learned Additional Advocate General, representing Sri V. Narasimha Goud, learned Standing Counsel for HMDA, for respondent Nos.2 and 3 and Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for respondent No.4.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties reached to a consensus. It is fairly agreed that the impugned order of learned Single Judge dated 03.07.2025 may be modified by adding one more line that "*the tender process shall remain subject to final outcome of W.P.No.8094 of 2025*". This highlighted portion shall form part of the impugned order.

4. In view of consensus arrived at, with aforesaid modification in the impugned order, this Writ Appeal is **disposed of** without expressing any opinion on merits of the case. No costs.

Interlocutory applications, if any pending, shall also stand closed.

**SD/-V.KAVITHA**
**DEPUTY REGISTRAR**

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**SECTION OFFICER**

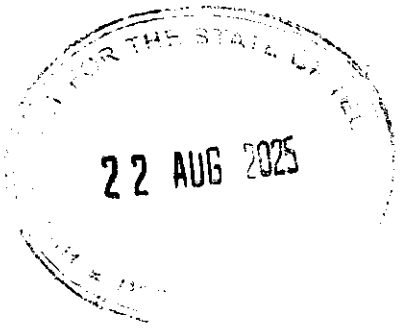
**To,**

1. The Principal Secretary Municipal Administration and Urban Development Dept., Dr. B.R. Ambedkar Telangana Secretariat, T.S.,Hyderabad
2. The Metropolitan Commissioner, Hyderabad Metropolitan Development Authority, Ameerpet, Hyderabad.
3. The Chief General Manager, Hyderabad Growth Corridor Limited, HGCL Office Building, 2nd Floor, Kajaguda Road, Adjacent to ORR, Nanakramguda-500104
4. The District Collector, Rangareddy District, Integrated Collectorate Complex, Kongara Kalan, Rangareddy
5. One CC to SRI. CH. RAVI KUMAR, Advocate [OPUC]
6. Two CCs to GP FOR MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT ,High Court for the State of Telangana, at Hyderabad [OUT]
7. One CC to SRI. V. NARASIMHA GOUD , SC FOR HMDA [OPUC]
8. Two CCs to GP FOR REVENUE High Court for the State of Telangana, at Hyderabad [OUT]
9. Two CD Copies

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**HIGH COURT**

**DATED:14/07/2025**




**JUDGMENT**

**WA.No.729 of 2025**

**DISPOSING OF THE WRIT APPEAL WITHOUT COSTS**

(13)

kpr

11/8/25